REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH * * * * * * * *

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Dated : 8 - 2 - 88

APPLICATION NO	689 to 694 /	87(F)
W.P. NO.		

Applicant

Respondent

Or Venkatesh & 5 Ors To

V/B The Secy, M/o Finance, New Delhi & 2 Ors

- Or Venkatesh
- Shri D.M. Nagaraju
- 3. Shri T.S. Ravishankar
- Shri S. Swaminathan
- Shri S. Nagarjuma
- Dr A. Remulu
- (S1 Nos. 1 to 6 -

Epigraphical Assistants Office of the Chief Epigraphist Old University Office Building Mysore - 5)

7. Shri V.K. Kulkerni Advocate 981, IV(M) Block Rajajinagar Bangalore - 560 010

Encl : As above

The Secretary Ministry of Finance Department of Expanditure New Delhi

- The Director General Archeological Survey of India Janpath New Delhi - 110 001
- The Chief Epigraphist Archeological Survey of India Old University Office Building Mysore - 5
- Shri M. Vasudeva Rao Central Govt. Stng Counsel High Court Building Bangalore - 560 001

SENDING COPIES OF ORDER *PASSED BY THE BENCH

passed by this Tribunal in the above said application on

RECEIVEDICONIA 9/2/19
Diary No. 1673/012/85
Date: 9-2-68

CENTRAL ADMINISTRATIVE TRIBUNAL : BANGALORE.

Coram: Hon ble Shri Justice K.S. Puttaswamy, Vice Chairman,

and

Hon'ble Shri P. Srinivasan, Member (A).

DATED THIS THE FIRST DAY OF FEBRUARY, 1988.

Application Nos. 689 to 694 of 1987.

Between:

- 1. Dr. Venkatesh.
- 2. Sri D.M. Nagaraju,
- 3. Sri T.S. Ravishanker.
- 4. S. Swaminathan.
- 5. S. Nagarjuna, and
- 6. Dr. A. Ramulu.

All Epigraphical Assistants, Office of the Chief Epigraphist, Mysore-5.

(Shri V.K. Kulkarni, Advocate)

and

- 1. Government of India, rep. by Ministry of Finance (Secy). Dept. of Expenditure, New Delhi.
- Director of General, Archaeological Survey of India, Govt. of India, New Delhi.
- Chief Epigraphist, Old University Office Building, Musore-5.

..Respondents.

.. Applicants.

(Shri M. Vasudeva Rao, Addl. C.G.S.C.)

These Applications having come up for hearing today, the MG Hon ble Vice Chairman made the following:

ORDER

These are applications made by the applicants under Section 19 of the Administrative Tribunals Act, 1985.

- 2. As on 1.1.1986, the applicants were working as Epigraphical Assistants in the Archaeological Survey of India ('ASI') in the then time-scale of Rs. 425-700, which was also the time-scale allowed to Technical Assistants ('TAs') of the department as on that day.
- In implementation of the recommendations of the IV Pay Commission and the orders made by Government thereto on allowing the revised pay scale to TAs from 1.1.1986, the Director-General, ASI ('DG') made an order in these terms:

"As per the IV Pay Commission Report No. F/15(1)/10/86 dated 22.9.1986, page No.9, S1.No. 10, the post of Technical Assistant in the present scale of 425-700 has been upgraded and merged with the post in the present scale of &. 550-900. This is also applicable to all Technical Assistants including the Epigraphy/Science brandes of the Archaeological Survey of India."

On the basis of this order, the applicants were allowed to draw the revised time-scale of & 1640-2900 by fixing their pay at the appropriate levels as on 1.1.1986. But on an examination of the same, Government on 9.1.1987 had taken exception to the same and had directed the DG only to allow the revised scale of 1440-2300 to the applicants, with which he had complied and had effected necessary recoveries from the applicants, the validity of which is challenged before us by them.

- 4. The applicants have urged that the orders made by Government and the recoveries effected thereto by the DG without notice and affording them an opportunity of hearing were in violation of the principles of natural justice, and were illegal.
- 5. In justification of the orders made, the respondents have filed their reply.
- 6. Shri V.K. Kulkarni, learned counsel for the applicants, contends that the order made by Government on 9.1.1987 and the consequent recoveries made thereto by the DG without affording an opportunity of hearing to his clients, was in violation of the principles of natural justice, namely, audi alteram partem, and were illegal.
- 7. Shri M. Vasudeva Rao, learned Additional Standing Counsel for the Central Government, appearing for the respondents, sought to support the orders of the authorities.
- 8. The assertion of the applicants that before Government made its order on 9.1.1987 and the recoveries made thereto by the DG, they were not afforded an opportunity of hearing to state their cases, is not denied by the respondents. In the absence of a denial, we must necessarily accept the said plea of the applicants and decide the legal question. Even otherwise, the records of the DG placed before us by Shri Rao establish the same.

- While the applicants contend that the earlier order made by DG was in conformity with the recommendations of the IV Pay Commission and the orders made thereon by Government, the respondents contend that Which of the rival contentions is correct to be decided by Government and the DG. Whether before doing so, Government and the DG were required to afford an opportunity of hearing or not, is also well settled by several rulings of the Supreme Court. Without any doubt, the order made by Government on 9.1.1987 and the consequent recoveries made thereto by the DG were in violation of the principles of natural justice and are clearly illegal. On this short ground, we must set aside the orders and direct Government/DG to afford an opportunity to the applicants to state their cases and then decide the same, without ourselves examining the questions urged before us.
- these applications, quash orders of the Government in Lr.No. 48/9/86-Admn.II dated 9.1.1987 and the consequent recoveries made thereto by the DG, and direct the respondents to redetermine the matter after affording an opportunity of hearing to the applicants. But till then, the amounts recovered from the applicants need not be repaid to them, and the same, including further payments shall be regulated in conformity with the orders to be made by Government and the DG thereon.

रात्म भेव जसते

11. Applications are disposed of in the above terms. But in the circumstances of the cases, we direct the parties to bear their own costs.

VICE CHAIRMAN 1/2/19458

TRUE COPY

≤d/-MEMBER(A)



DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex (BDA) Indiranagar Bangalore - 560 C38

Dated: 14 DEC 1990

CONTEMPT
PETITION (CIVAL XERAXXON NO (5) 43 to 48

IN APPLICATION NOS. 689 to 694/87(F)

D.P. NO (S)

Applicant (s)

V/s

Respondant (s)

 \mathtt{Dr} Venkatesh & 5 \mathtt{Ors}

The Secretary; M/o Finance, Dept of Expenditure, New Delhi & 2 Ors

To

- 1. Dr Venkatesh
- 2. Shri D.M. Nagaraju
- 3. Dr T.S. Ravishankar
- 4. Shri S. Swaminathan
- 5. Shri 5. Nagarjuna
- 6. Shri A. Ramulu
- (S1 Nos. 1 to 6 -

Epigraphical Assistants
Office of the Chief Epigraphist
Old University Off ice Building
Mysore - 5)

Shri D. Leelakrishnan
 Advocate
 No. 28, Raja Snow Buildings
 Seshadripuram
 Bangalore - 560 020

- 8. The Secretary
 Ministry of Finance
 Department of Expenditure
 New Quihi 110 001
- 9. The Director General Archaeological Survey of India Janpath
 New Delhi 110 011
- 10. The Chief Epigraphist Old University Office Building Mysore - 5
- 11. Shri M. Vasudeva Rao
 Central Govt. Stng Counsel
 High Court Building
 Bangalore 560 001

Subject & SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/STAX/INTEGRICAL C.P.(Civil)

passed by this Tribunal in the above said application (s) on 6-12-90

Encl: As above

DEPUTY REGISTRAR
(JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE.

DATED THIS THE 6TH DAY OF DECEMBER, 1990.

PRESENT:

Hon'ble Mr. P.S. Habeeb Mohamed.

.. Member(A)

And:

Hon'ble Mr. A.V. Haridasan,

.. Member(J)

CONTEMPT OF COURT APPLICATIONS NOS. 43 TO 48 OF 1990.

- Dr. Venkatesh,
 S/o Anandachar, Aged about 40 years,
 Epigraphical Assistant,
 Office of the Chief Epigraphist, Mysore-5.
- D.M.Nagaraju,
 S/o Madaiah, Aged about 21 years,
 Epigraphical Assistant
 Office of the Chief Epigraphist,
 Mysore-5.
- Dr. T.S. Ravishankar, S/o T.R.Srinivasan, Aged about 32 years, Ephigraphical Assistant, Office of the Chief Epigraphist, Mysore-5.
- 4. S.Swaminathan, S/o T.K.Suryanarayana, Aged about 33 years, Epigraphical Assistant, Office of the Chief Epigraphist, Mysore-5.
- 5. S.Nagarjuna, S/o Venkatarayalu, Aged about 32 years, Epigraphical Assistant, Office of the Chief Epigraphist, Mysore-5.
- A.Ramulu,
 S/o A. Raghurama Sharma, Aged about 27 years,
 Epigraphical Assistant,
 Office of the Chief Epigraphist, Mysore-5.

Petitioners.

(By Sri D.Leelakrishnan, Advocate)

 The Government of India, represented by the Ministry of Finance (Department of Expenditure), New Delhi, by its Secretary.

Nie Director General, Archaeological Survey of India, Government of India, New Delhi.

Chief Epigraphist,
University Office Building,
Sore-5.

.. Respondents.

(By Sri M. Vasudeva Rao, Standing Counsel)

BANG ALO

These applications having come up for hearing to-day, Hon'ble Member(J) made the following:

ORDER

The petitioners in these contempt applications were applicants before this Tribunal in Applications Nos. 689 to 694 of 1987. Those applications were disposed of by a common order dated 1-2-1988 allowing the applications, quashing the orders of the Government in letter No.48/9/86-Admn.II dated 9-1-1987 and the consequent recoveries made thereto by the Director General and directing the respondents to redetermine the matter after affording an opportunity of hearing to the applicants. It was also mentioned that till then, the amounts recovered from the applicants/petitioners need not be repaid to them. The petitioners have filed these contempt applications alleging that the alleged contemnors who were respondents in the original applications have not cared to implement the direction contained in the orders of this Tribunal.

2. On behalf of the alleged contemnors, a statement has been filed in which it is stated that the competent authority has considered the representations made by the petitioners and passed a final order and therefore, since the orders have been complied with in full, they have not committed any contempt of this Tribunal. A copy of the order issued by the Director (Administration) dated 4-10-1990 taking a decision on the basis of the representations submitted by the petitioners has been produced before us for our perusal. Learned counsel for the petitioners has agreed that the petitioners have each received a copy of the order dated 4-10-1990. Therefore, we find that the direction contained in the combined order in the batchof applications has been complied with. If the petitioners feel aggrieved by the out come of their representations, they may seek appropriate reliefs in appropriate / But, we do not find ** any

reason to initiate action against the alleged contemnors under the Contempt of Courts Act. The applications are, therefore, closed and the notices issued ane discharged.

TABLE TAILURE TAILURE

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MEMBÉR(A)

MEMBER (J)

TRUE COPY

DEPUTY REGISTRAR (JOLTAN)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE